

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.22**  
**C.A.Nos. 128 & 23/2023 in**  
**C.P. No.113/BB/2022**

**IN THE MATTER OF:**

Mr. C. K. Sreenathan and Ors. ... Petitioners  
Vs.  
M/s. BgSE Properties and Securities Ltd. and Ors. ... Respondents

**Order under Section 241-242 of Companies Act, 2013**

**Order delivered on: 27.06.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri A Murali with Shri K.M Vaishak Nag  
For the Respondent : Shri Ajay P. Johnson

**ORDER**

**C.A.No.128/2023:**

1. This Application has been filed by the Applicant under Rules 11 of the NCLT Rules, 2016 seeking to condone the delay of 106 days for filing of rejoinder to the Objections of Respondent No.16 and recall order dated 31.08.2023.
2. Heard the Ld. Counsel for the Applicant.
3. In the circumstances and for the reasons stated in the Application, the instant Application is hereby allowed by condoning the delay of 106 days i.e. from 06.07.2023 to 19.10.2023 in filing rejoinder by the Applicant Company and the rejoinder is taken on record.
4. **Accordingly, C.A.No.128 of 2023 stands disposed of.**

**C.P. No.113/BB/2022:**

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. List the C.P along with C.A on **01.08.2024.**

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Bhavya

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**